CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI.

CCP No.288/93 O.A.No.258/92

New Delhi this the 21st Day of December, 1993.

Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman Hon'ble Mr. B.N. Dhoundiyal, Member(A)

Sh. Jahan Singh S/o late Shri C.S. Chaudhary, Linesman (Phones) Delhi Gate Exchange, 30-31 A, Asaf Ali Road, New Delhi.

Petitioner

(By advocate Sh. Ashish Kalia))

versus

- 1. The Chief General Manager 'NTR', Department of Telecom (R.K. Bhatia) Govt. of India, Kidwai Bhawan, New Delhi-110001.
- S.D.O. Telephones,
 Delhi Gate Exchange,
 30-31 A, Asaf Ali Road,
 New Delhi.

(By advocate Sh. V.K. Rao)

ORDER (ORAL)

(delivered by Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman(J)

In this application the complaint is that directions given by this Tribunal that the appeal preferred by the petitioner shall be disposed of by the appellate authority by a speaking order has not been complied with.

It is contended that the authority who passed the order is not competent to do so. An additional affidavit has been filed by Sh. Aject Singh the officer who had passed the appellate order. According to this affidavit, the competent authority who passed the appellate order is the Divisional Engineer. It is stated that in the circle the Divisional Engineer is known as A.G.M. The officer asserts that he is the A.G.M. of the circle. Therefore, he is competent to pass the appellate order.



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The learned counsel for the petitioner states that in view of this affidavit he does not press this CCP. He, however, prays to take liberty to challenge the legality of the appellate order. It will be open to the petitioner to challenge the legality to the appellate order before the appropriate forum if he so adviced. The CCP is dismissed. Notices issued to the respondents are discharged.

(B.N. Dhoundiyal)

Member(A)

(S.K Dhaon)

Vice-Chairman

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